

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**  
**Company Appeal (AT) (Insolvency) No. 582 of 2020**

**IN THE MATTER OF:**

**Axis Bank Ltd.**

**...Appellant**

**Versus**

**Value Infracon India Pvt. Ltd. & Anr.**

**...Respondents**

**Present:**

**For Appellant: Mr. Sharad Tyagi, Advocate.**

**For Respondents: Mr. Sanjay Kumar Singh, RP in person R-1.  
Mr. Neeraj Kumar Gupta, Advocate for R-2.**

**ORDER**  
**(Through Virtual Mode)**

**28.07.2020:** Issue notice upon Respondents. Requisites alongwith process fee be filed by the Appellant within three days. Appellant to file email address and mobile numbers of the Respondents. Notice be issued through email or any other available mode.

At this stage, Shri Sanjay Kumar Singh, Resolution Professional appears in person and accepted notice on behalf of Respondent No. 1. Mr. Neeraj Kumar Gupta, Advocate waived and accepted notice on behalf of Respondent No. 2 (Resolution Applicant). No further notice needs to be issued. Appellant to provide copy of complete set of appeal paper book to learned counsel for the Respondents within three days. Respondents may file their reply affidavits within 10 days. Rejoinder, if

any, may be filed by the Appellant within 10 days thereof. Learned counsels for Respondents may also file their written submission, not exceeding three pages.

Post the appeal 'for admission (after notice)' on **1<sup>st</sup> September, 2020**.

**[Justice Bansi Lal Bhat]  
Acting Chairperson**

**[V. P. Singh]  
Member (Technical)**

**[Dr. Alok Srivastava]  
Member (Technical)**

*am/gc*